
(2020) 02 RAJ CK 0582
In the Rajasthan High Court
Case No : Civil Writ Petition No. 2886 Of 2020

Lokendra Singh Chouhan

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 26-02-2020

Acts Referred:

Citation : (2020) 02 RAJ CK 0582

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Tanwar Singh Rathore, Shreyansh Mehta, K. S. Rajpurohit

Judgement

1. Learned counsel for the petitioner submits that the controversy involved in the present writ petition is squarely covered by the judgment dated

05.02.2020 passed by this Court in bunch of writ petition led by S.B. Civil Writ Petition No.1560/2020 : Thana Ram Vs. State of Raj. & Ors.

2. Learned counsel for the respondents is not in a position to dispute the aforesaid facts and law.

3. Following the aforesaid judgment in the case of Thana Ram (supra), the present writ petition is also allowed.

4. The respondents are directed to issue experience certificate to the petitioner, of course after verifying the span of services rendered by him. The

requisite certificate be issued within a period of three days of placing certified copy of the order instant.

5. Needless to observe that petitioner's claim for bonus marks will be considered by appropriate authority at the time of document

verification/process of selection on the basis of experience certificate so produced by him.

6. Stay application also stands disposed of.